

Government on the ground of unacceptability of the price proposed

Relaxation in the Provisions of Monopolies and Restrictive Trade Practices Act

*1190 SHRI H K L BHAGAT Will the Minister of COMPANY AFFAIRS be pleased to state

(a) whether Government are considering any proposals for relaxation in the provisions of the Monopolies and Restrictive Trade Practices Act ,

(b) whether any suggestions have been received in this connection from any State Governments , and

(c) if so, what are the proposals and Government's reaction thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) (a) and (b) No Sir

(c) Does not arise

Development of Ports and Port Areas

*1191 SHRI DEVENDRA SATPATHY Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) the names of the ports which are to be developed during the Fourth Plan period ,

(b) whether Government have advised the States concerned to work out any workable programme for the development of port areas and if so, which are they and

(c) whether Government have advised State Governments to constitute Port Trusts in these areas and if so, the action taken by those States ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) (a) All the major ports viz Bombay, Calcutta, Madras, Visakhapatnam, Cochin, Kandla, Mormugao and Paradip have undertaken development programmes under the Fourth Five Year Plan Besides, two new major Ports viz Mangalore and Tuticorin are also being developed Besides these ports one port other

than a major port in each maritime state has been selected for development under the Centrally Sponsored Schemes The names of these ports are as under —

- 1 Porbander (Gujarat)
- 2 Mirya Bay (Maharashtra)
- 3 Cuddalore (Tamil Nadu)
- 4 Beypore (Kerala)
- 5 Karwar (Mysore)
- 6 Kakinada (Andhra Pradesh)
- 7 Gopalpur (Orissa)

(b) It is presumed that the hon'ble Member refers to development of the areas belonging to the Port authority Every major Port devotes special attention to the development of the Port areas and to attract industries wherever there is scope for such development The cooperation of the State Governments is sought wherever necessary

(c) All the eight major ports have already their port trusts administering the ports Port Trusts under the Major Port Trusts Act 1963 would be constituted for Mangalore and Tuticorin ports after they are declared as major ports In respect of the other ports, the constitution of port trusts falls within the purview of the State Governments concerned

Demand for the Appointment of a Pay Commission by the Trade Unions of Intermediate and Minor Ports

*1192 SHRI P M MEHTA Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) whether his attention has been drawn to the demands made by the workers, organisations and trade unions of the Intermediate and Minor Ports to appoint a 'Pay-Commission' for "Intermediate and Minor Port Workers" ,

(b) if so, the reaction of Government thereto , and